

(3)

OA 653/06

Dt. 27.04.07

Hon. Mr. Ashok S. Karamadi, J.M.

Hon. Mr. K. S. Menon, AM

Even on the second call, there is no representation on behalf the applicant. However, in the interest of justice, last opportunity is given to make his submissions, ~~if the~~ failing which OA will be dismissed for non-prosecution.

Last on 09.07.07

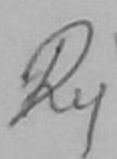

AM.


J.M.

REGISTRAR

09.07.07
List O.A./CCP/R.A.
before Hon'ble Bench for
Adm./F.O./F.H. On

31.08.07

 REGISTRAR

31/12/07

Hon. Mr. Ashok S. Karamadi, J.M.

Hon. Mr. K.S. Menon, AM.

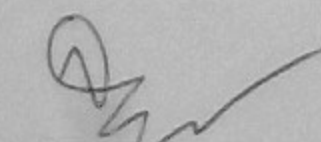
The learned Counsel for the applicant states that the OA has become infructuous. Relying on the statement of the Counsel for the applicant, the OA is dismissed as having become infructuous.

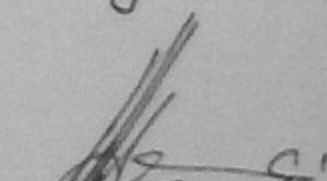
REGISTRAR

31.08.07
List O.A./CCP/R.A.
before Hon'ble Bench for
Adm./F.O./F.H. On

31.10.07

 REGISTRAR


AM.


J.M.